



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI**MEETING No.** NC/6/MEET/Mar/202526/21**DATED:** 17/03/2026Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Mar/202526/21 dated 17/03/2026 of Norms Committee - VI for the year 2025-26 was held on 17/03/2026 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Raj Kumari Singh, Deputy DGFT	DGFT(HQ)
2	Sandip R. Kote, Director	Ministry of Food Processing Industries
3	Bindu J, Technical Consultant	Ministry of Commerce & Industry
4	Dineshnarain Mathur, Technical Consultant	DGFT
5	Nand Lal, Technical Consultant	DGFT

6	Shaish Kumar, Technical Consultant	DGFT
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Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Mar/202526/21
Case Status	Case Approved
Party Name	EASTEA CHAI PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00006216AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. Tech-2, allowing the following inputs with NIL wastage:

Export Serial No.	Export Item Name	Quantity (KGS)	Import Serial no	Import Name Item	Quantity (KGS)
1.	BLENDED BLACK TEA	600000.0	1.	BLACK TEA GRADE BP	1,20,000 KGS
			2.	BLACK TEA GRADE BP1	3,60,000 KGS
			3.	BLACK TEA GRADE PF1	30,000 KGS
			4.	BLACK TEA GRADE PD	90,000 KGS

NOTE:

1. The grade, quality and origin of imported tea should match with the tea exported.
2. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
3. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

4. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	2 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	WORLD OF WALNUTS
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00004094AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	3 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	KAYEM FOOD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00004116AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following clarification: 1. Separate Flow Charts for each product, clearly indicating the processing stages and specific wastage at each step of the production process, alongwith proper wastage calculations.	

2. Resubmit a clearly legible/scannable calculation sheet and detailed justification of wastage for each product, including step-wise calculations with column-wise details.

The case stands deferred.

Case No.	4 / NC/6/MEET/Mar/202526/21
Case Status	Case Approved
Party Name	JANATHA FISH MEAL AND OIL PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00004132AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., CIFT Cochin, with the following observations and allowing following inputs:

1. The export item is unfit for human consumption.
2. Both the export/import items are in powder form
3. No vitamins are added in the production process.

Export Serial No.	Export Item Name	Quantity (MTS)	Import Serial no	Import Item Name	Quantity (MTS)
1.	Finished Fish Meal (Dried, Pulverised, Sieved & Packed in powder form.	2884.63MTS	1.	Fish Meal in powder form (Unfinished)	3000.00MTS

NOTE:

1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP

2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.

2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.

3. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	5 / NC/6/MEET/Mar/202526/21
Case Status	Case Approved
Party Name	CARGILL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00003185AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (MTS)	Import Serial no	Import Name Item	Quantity (MTS)
1.	ENVIROTEMP FR3 FLUID ESTERS (NATURAL ESTERS FOR TRANSFORMERS AND SIMILAR ELECTRICAL EQUIPMENT) (FFA 0.03% Max.)	15000 MTS	1.	Crude Soyabean Oil (FFA 0.5% to 1.0%)	14886.72 MTS

NOTE:

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	6 / NC/6/MEET/Mar/202526/21
Case Status	Case Rejected
Party Name	DHAIRYA INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00006127AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case.	
RA may take suitable consequential action accordingly.	

Case No.	7 / NC/6/MEET/Mar/202526/21
Case Status	Case Approved
Party Name	FIDELITY AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00006141AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per the agenda and decided to fix the norms based on the comments	

of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (MTS)	Import Serial no	Import Item Name	Quantity (MTS)
1.	Anhydrous Milk Fat (AMF) (water content not more than 0.1%) (HSN 04059090)	820.42MTS	1.	MILK BUTTER (Moisture content >15%) (HSN 04051000)	992.70MTS

NOTE:

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	8 / NC/6/MEET/Mar/202526/21
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00006160AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export Serial	Export Item Name	Quantity	Import Serial	Import Item Name	Quantity
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No.		(MT)	no		(MT)
1.	VEGETABLE FATBASE POWDER (CONTAINING MINIMUM 28% OF PALM FAT) (HSN 21069099)	10,000 MT	1.	REFINED BLEACHED AND DEODORIZED PALMOLEIN (HSN 15119020)	2884.00 MT
			2.	ACID CASEIN(HSN 35011000)	206.00 MT

NOTE:

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly

Case No.	9 / NC/6/MEET/Mar/202526/21
Case Status	Case Approved
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00006168AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export	Export Item	Quantity	Import	Import Item Name	Quantity
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Serial No.	Name	(MT)	Serial no		(MT)
1.	VEGETABLE FATBASE POWDER (CONTAINING MINIMUM 28% OF PALM FAT) (HSN 21069099)	10,000 MT	1.	REFINED BLEACHED AND DEODORIZED PALMOLEIN (HSN 15119020)	2884. 00 MT
			2.	ACID CASEIN(HSN 35011000)	206.00 MT

NOTE:

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	10 / NC/6/MEET/Mar/202526/21
Case Status	Case Approved
Party Name	EASTEA CHAI PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00006217AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. Tech-2, allowing the following inputs with NIL	

wastage:

Export Serial No.	Export Name	Item	Quantity (KGS)	Import Serial no	Import Name	Item	Quantity (KGS)
1.	BLENDED BLACK TEA		600000.0 KGS	1	BLACK TEA	GRADE BP	30,000 KGS
				2	BLACK TEA	GRADE BP1	3,60,000 KGS
				3	BLACK TEA	GRADE PF1	1,20,000 KGS
				4	BLACK TEA	GRADE PD	90,000 KGS

NOTE:

1. The grade, quality and origin of imported tea should match with the tea exported.
2. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
3. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
4. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

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Case No.	11 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	DIAMOND ROLLER FLOUR MILLS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00009312AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that vide OM No. 01/94/180/016/AM25/PC4/122 dated 11.12.2024; PC-4 sought inputs / comments from Export Cell on the matter. The Committee decided to request the PC-4 division to expedite their comments.	

Case No.	12 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	PARAYIL EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM REVIW00007202AM23
RA File Number	102404000015 AM19
Licence No and Date	1010059976/25/06/2018
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	13 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	018305001015AM19
RA File Number	072404000122 AM19
Licence No and Date	0710113712/13/08/2018
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	14 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	FEBIN MARINE FOODS
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM REVIW00002857AM25
RA File Number	102404000099 AM20
Licence No and Date	1010060393/07/02/2020
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following clarification: 1. Complete technical details per annexure to appendix 4E, detailed manufacturing process along with process flow chart and wastage at each stage. The case stands deferred.	

Case No.	15 / NC/6/MEET/Mar/202526/21
Case Status	Case Approved
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026

HQ File Number	HQRNORM REVIW00002112AM26
RA File Number	05AX04001683 AM23
Licence No and Date	0511014894/19/09/2022

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (LTR)	Import Serial no	Import Name Item	Quantity (LTR)
1.	All Seasons Whisky Packaging: i) 12 × 750 ML PER CASE ii) 24 × 375 ML PER CASE iii) 48 × 180 ML PER CASE iv) 60 × 90 ML PER CASE v) 150 × 60 ML PER CASE vi) 18 × 500 ML PER CASE vii) 12 × 700 ML PER CASE viii) 24 × 250 ML PER CASE With / Without Monocart P/Case Alcoholic Strength: 42.8% V/V	1,52,382.00 Litres	1.	3 Years Old Vatted Malt Spirit	31,895.00 Litres

NOTE:

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	16 / NC/6/MEET/Mar/202526/21
Case Status	Case Approved
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM REVIW00002113AM26
RA File Number	05AX04001789 AM23
Licence No and Date	0511015090/30/09/2022

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (LTR)	Import Serial no	Import Name Item	Quantity (LTR)
1.	All Seasons Whisky Packaging: i) 12 × 750 ML PER CASE ii) 24 × 375 ML PER CASE iii) 48 × 180 ML PER CASE iv) 60 × 90 ML PER CASE v) 150 × 60 ML PER CASE vi) 18 × 500 ML PER CASE	1,52,382.00 Litres	1.	3 Years Old Vatted Malt Spirit	31,895.00 Litres

	vii) 12 × 700 ML PER CASE viii) 24 × 250 ML PER CASE With / Without Monocart P/Case Alcoholic Strength: 42.8% V/V				
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NOTE:

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	17 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00000862AM24
RA File Number	07AX04000085 AM24
Licence No and Date	0711007575/16/05/2023

Norms Committee Decision:

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following clarification:

1. Revised Appendix 4E with the correct HS code for import and export items.

The case stands deferred.

Case No.	18 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	LOZEN PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM REVIW00002379AM26
RA File Number	03AX04001008 AM24
Licence No and Date	0311024330/07/06/2023
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. Tech-2, the firm is required to submit the following clarification: 1. Copy of Master - Batch Formula for each export item. 2. Chemical description / Catalog for import item No.4. The case stands deferred.	

Case No.	19 / NC/6/MEET/Mar/202526/21				
Case Status	Case Approved				
Party Name	PURE TRUHERB PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026				
HQ File Number	HQRNORM REVIW00003965AM26				
RA File Number	07AX04000955 AM24				
Licence No and Date	0711009427/11/10/2023				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity (Kgs)	Import Serial no	Import Item Name	Quantity (Kgs)
1.	BLACK PEPPER	150 Kgs	1.	BLACK PEPPER	2,814 Kgs

	EXTRACT (95% PIPERINE)			LIGHT BERRIES	
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NOTE:

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	20 / NC/6/MEET/Mar/202526/21
Case Status	Case Approved
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00008502AM24
RA File Number	33AX04000116 AM24
Licence No and Date	3311001745/12/02/2024

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (MTS)	Import Serial no	Import Item Name	Quantity (KGS)
1.	Canned Soya Chaap (850g) (TOTAL NO OF CANS 551100)	469 MTs	1.	VITAL WHEAT GLUTEN	54,108Kg.
2.	Canned Soya Tikka 850 Gm (TOTAL	50 MTs	2.	VITAL WHEAT GLUTEN	4,950Kg.

	NO OF CANS 49500)				
3.	Canned Soya Ready to Eat 850gm (TOTAL NO OF CANS 23023)	24 MTs	3.	VITAL WHEAT GLUTEN	990Kg
4.	Canned Soya Chaap (3.1kg) (TOTAL NO OF CANS 12375)	39 MTs	4.	VITAL WHEAT GLUTEN	4,447Kg.

NOTE:

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	21 / NC/6/MEET/Mar/202526/21				
Case Status	Case Approved				
Party Name	VKS HYTECH PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026				
HQ File Number	HQRNORM REVIW00001307AM26				
RA File Number	30AX04000596 AM24				
Licence No and Date	3011005018/05/04/2024				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comment of the Technical Authority i.e. MoFPI, allowing the following inputs:					
Export	Export Item Name	Quantity	Import	Import Item	Quantity

Serial No.		(KGS)	Serial no	Name	(KGS)
1.	KAJU KATLI	10000 KGS	1.	CASHEW NUTS	8,600 KGS
2.	KAJU PISTA ROLL	5000 KGS	2.	CASHEW NUTS	4031.25 KGS
3.	KAJU ROLL	5000 KGS	3.	CASHEW NUTS	4,300 KGS
4.	MOTICHUR LADDU	10000 KGS	4.	CASHEW NUTS	3,762.5 KGS
5.	KAJU WATER MELON	2000 KGS		CASHEW NUTS	1,867 KGS
6.	KAJU GUJIA	2000 KGS		CASHEW NUTS	1,867 KGS
7.	RAJSTHANI SWEET	8000 KGS		CASHEW NUTS	3,440 KGS
8.	MALWA SWEET	8000 KGS		CASHEW NUTS	3,440 KGS
9	GUJIA	5000 KGS		CASHEW NUTS	3,250 KGS
				TOTAL	34,557.75 Kg

NOTE:

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition &

Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	22 / NC/6/MEET/Mar/202526/21
Case Status	Case Approved
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM REVIW00000941AM26
RA File Number	02AX04000040 AM25
Licence No and Date	0211006459/29/04/2024

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. Tech-2, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (KGS)	Import Serial no	Import Item Name	Quantity (KGS)
1.	Premix Tea Containing (Masala /Saffron/Cardamom/Ginger/ Milk/Assorted Tea Premix/Marhaba Tea Premix(Turmeric Latte Premix Tea) (Containing 60% Imported Tea of relevant Grade)	12,480.0 Kg.	1.	Instant Tea-HWS STD-609(0)	7488.0 Kg

NOTE:

1. The grade, quality and origin of imported tea should match with the tea exported.
2. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
3. No Advance Authorisation should be issued on a repeat basis based on the fixation of

above mentioned adhoc norms.

4. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	23 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	SYNERGY EARTH RESOURCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM REVIW00001787AM26
RA File Number	03AX04001436 AM25
Licence No and Date	0311034859/24/06/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the DL reply received from the firm and the case is under examination of the Technical Authority i.e. Tech-2 and their comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite their comments. The case stands deferred.	

Case No.	24 / NC/6/MEET/Mar/202526/21
Case Status	Case Approved
Party Name	TTK HEALTHCARE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM REVIW00000813AM26
RA File Number	07AX04000357 AM25
Licence No and Date	0711011680/28/06/2024
Norms Committee Decision: NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs:	

Export Serial No.	Export Item Name	Quantity (KGS)	Import Serial No.	Import Item Name	Quantity (KGS)
1.	UNFRIED SNACK PELLETS (PAPAD) - MIXED RINGS - RED / YELLOW/ ORANGE (HSN 19059030)	86087.0 Kgs	1.	POTATO GRANULE EMGRANULE 3364 (HSN 11052000)	19859.0 Kgs

NOTE:

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	25 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	NOMAD ORIGINALS OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM REVIW00006100AM26
RA File Number	05AX04001627 AM25
Licence No and Date	0511027402/27/08/2024

Norms Committee Decision:

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

The case stands deferred.

Case No.	26 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	ARJUNA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00004767AM25
RA File Number	10AX04000229 AM25
Licence No and Date	1011002831/13/12/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	27 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00005705AM25
RA File Number	13AX04000328 AM25
Licence No and Date	1311003622/17/01/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	28 / NC/6/MEET/Mar/202526/21
Case Status	Case Approved
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00002302AM26
RA File Number	NA
Licence No and Date	0711013765/25/02/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs or as applied by the firm:

Export Serial No.	Export Name Item	Quantity (KGS)	Import Serial No.	Import Name Item	Quantity (KGS)
1.	INSTANT DRINKING CHOCOLATE POWDER (HSN 18069040)	83333.33Kgs	1.	ALKALISED COCOA POWDER FAT REDUCED 10 TO 12 PERCENTAGE FAT (HSN 18050000)	15000.0 Kgs

NOTE:

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	29 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	OHSUNG INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00001210AM26
RA File Number	31AX04000052 AM26
Licence No and Date	3111004857/30/05/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the representative of the firm appear for PH via video conferencing and explained about the case. Based on personal hearing, the Committee requested the firm to furnish the following information: 1. Justification of 9% wastage in Tin Plate with the help of drawing of components to be made from Tin Place for Export Product. 2. Scrap value generated with documentary evidence. The case stands deferred.	

Case No.	30 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	AMITEX AGRO PRODUCT PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00001586AM26
RA File Number	03AX04001197 AM26
Licence No and Date	0311044957/20/06/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	31 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred

Party Name	SUNDYOTA NUMANDIS PROBIOCEUTICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00001724AM26
RA File Number	08AX04000533 AM26
Licence No and Date	0811015421/26/06/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. Tech-2 and their comments are awaited. The Committee decided to send a reminder to Tech-2 to expedite their comments. The case stands deferred.	

Case No.	32 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	MUSCLEPRO NUTRITION PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00001903AM26
RA File Number	03AX04001644 AM26
Licence No and Date	0311045422/07/07/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was requested to appear for PH. However, due to unforeseen medical emergency the scheduled hearing was not attended by the firm. The Committee therefore, decided to give one more chance to the firm to represent their case. The case stands deferred.	

Case No.	33 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	VKS HYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00001951AM26
RA File Number	30AX04000140 AM26

Licence No and Date	3011007310/08/07/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	34 / NC/6/MEET/Mar/202526/21				
Case Status	Case Approved				
Party Name	APURVA ORGANICS LTD.				
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026				
HQ File Number	HQRNORM APPLY 00002074AM26				
RA File Number	02AX04000294 AM26				
Licence No and Date	0211009087/15/07/2025				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. Tech-2, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity (PCS)	Import Serial no	Import Item Name	Quantity (Mgs)
1.	Tea in tea bags - Peppermint - pack of 80 Tea Bags : each tea bag contains net 0.00019 kgs. filter paper & 0.00158 kgs. Herbs	1 No. Tea Bag	1.	Filter Paper : 12.5 GSM	190.95
			1.	Herbs Peppermint	1587.90.
2.	Tea in tea bags - Chamomile : pack of 80 Tea Bags : each tea bag contains net 0.00019 kgs. filter paper & 0.00126	1 No. Tea Bag	2.	Filter Paper : 12.5 GSM	190.95
			2.	Herbs Chamomile	1266.30

	kgs. herbs				
3.	Tea in tea bags - Lemon ginger - pack of 80 Tea Bags : each tea bag contains net 0.00019 kgs. filter paper & 0.00079 kgs. herbs	1 No. Tea Bag	3.	Filter Paper : 12.5 GSM	190.95
			3.	Herbs Lemon Ginger	793.95

NOTE:

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	35 / NC/6/MEET/Mar/202526/21
Case Status	Case Approved
Party Name	CRESCENT BIOLOGICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00002453AM26
RA File Number	04AX04000433 AM26
Licence No and Date	0411010111/01/08/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. Tech-2, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (KGS)	Import Serial no	Import Name	Item	Quantity (KGS)
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1.	LIONS MANE MUSHROOM EXTRACT LIQUID	1.0 Kg	1.	LIONS MANE MUSHROOM ORGANIC (Powder)	1.75 Kg
2.	CORDYCEPS MUSHROOM EXTRACT LIQUID	1.0 Kg	2.	CORDYCEPS MILITARIS ORGANIC (Powder)	1.60 Kg
3.	REISHI MUSHROOM EXTRACT LIQUID	1.0 Kg	3.	REISHI MUSHROOM ORGANIC Powder	1.75

NOTE:

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	36 / NC/6/MEET/Mar/202526/21
Case Status	Case Approved
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00002462AM26
RA File Number	07AX04000774 AM26
Licence No and Date	0711015255/01/08/2025
Norms Committee Decision:	
NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. MoFPI, allowing the following inputs or as applied by the firm:	

Export Serial No.	Export Item Name	Quantity (KGS)	Import Serial No.	Import Item Name	Quantity (KGS)
1.	INSTANT DRINKING CHOCOLATE POWDER (HSN 18069040)	88889.0Kgs	1.	ALKALISED COCOA POWDER FAT REDUCED 10 TO 12 PERCENTAGE FAT (HSN 18050000)	16000.0Kgs

NOTE:

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	37 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	ECOVINAL INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00002748AM26
RA File Number	07AX04000882 AM26
Licence No and Date	0711015389/18/08/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments.	

The case stands deferred.

Case No.	38 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	JOY MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00002936AM26
RA File Number	52AX04000163 AM26
Licence No and Date	5211016349/29/08/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following clarification: 1. Justification for the wastage generated during the processing of the products. 2. A detailed description of the imported product, including its composition/content. The case stands deferred.	

Case No.	39 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00003343AM26
RA File Number	05AX04002106 AM26
Licence No and Date	0511035260/19/09/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	40 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	SANGEN LIFE SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQRNORM APPLY 00003340AM26
RA File Number	07AX04001052 AM26
Licence No and Date	0711015663/19/09/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority (Tech-2), it was decided to call the firm for a PH to explain. The firm is required to submit the following information: 1. Technical justification for Import and Export in COA is same i.e. NLT 70% by HPLC. 2. Particle size remains same in Import and Export. 3. In the process, only sifting is shown for purification, whereas solvents are shown in the COA of Export The case stands deferred.	

Case No.	41 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	K.T.V Health Food Private Limited
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQPRCAPPLY00000942AM26
RA File Number	N.A.

Licence No and Date	0410165583/10.05.2019
Norms Committee Decision: The committee considered the case as per agenda and noted that the revalidation of license pertains to PC-4 and doesn't come under purview of Norms Committee-VI. Hence, the committee decided to transfer the case to PC-4 for further necessary action at their end. The case stands deferred.	

Case No.	42 / NC/6/MEET/Mar/202526/21
Case Status	Case Deferred
Party Name	Madhu Jayanti International Private Limited, Kolkata
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202526/ 21 and 17/03/2026
HQ File Number	HQPRCAPPLY00001655AM26
RA File Number	N.A.
Licence No and Date	3210078355 / 02.01.2018
Norms Committee Decision: The committee considered the case as per agenda and decided to call for the following information for further processing of the case: i. Bill of entry. ii. Shipping Bill details indicating the CIF value of imported flavor. The case stands deferred.	